Demand to abolish Bodh Gaya Temple Act, 1949

श्री चंद्रकांत हंडोर (महाराष्ट्र): माननीय उपसभापति मोहदय, हज़ारों वर्ष पूर्व भारत देश के महान राजा सम्राट आशोक ने भगवान बुद्ध के विचारों का प्रचार-प्रसार और अमल करने के लिए बिहार के गया जिले में भगवान बुद्ध का भव्य मंदिर बनवाया।

बिहार सरकार ने 1949 में बोध गया मंदिर के बेहतर प्रबंधन के लिए Bodh Gaya Temple Act, 1949 बनाया। इस अधिनियम के अनुसार मंदिर प्रबंधन समिति के 5 कुल 9 सदस्य की समिति बनी, उनमे 4 सदस्य हिन्दू और 4 सदस्य बौद्ध हैं और गया जिले के कलेक्टर पदासीन अध्यक्ष रहेंगे।

कुछ सालों से मंदिर समिति के सदस्यों में मंदिर को लेकर गम्भीर मतभेद चल रहे है। बोधगया मंदिर व्यवस्थापन के कुछ सदस्यों ने सत्य, अहिंसा, सदभावना, करुणा, प्रेम - भगवान बुद्ध की इस विचारधारा को नष्ट करने का षड्यंत्र शुरू किया है। यह बात जब देश के बौद्ध समुदाय में फैली, तब तमाम बौद्धों ने मंदिर समिति बर्खास्त करके बौद्ध मंदिर का पूर्ण प्रशासनिक नियंत्रण बौद्ध समुदाय को दिया जाए, यह मांग की और देश भर में आन्दोलन शुरू किया।

महोदय, आज सभी धार्मिक संस्थानों के चाहे मंदिर हों, मस्जिद हों, चर्च हों या गुरुद्वारा हो, आम तौर पर उनके सबंधित समुदाय द्वारा प्रबंधित किये जाते हैं, तो अभी यह सवाल उठता है कि महाबोधि मंदिर जो विश्व भर के लोगों का प्रेरणा स्रोत्र है, वह अपवाद क्यों बना हुआ है? बौद्ध मंदिर भी बौद्ध समुदाय को सौंपा जाना चाहिए, जबकि केंद्र सरकार ने अनेक कालबाह्य ब्रिटिश अधिनियम रद्द किये हैं। इसी तरह बिहार सरकार के साथ विचार-विमर्श करके बोधगया मंदिर अधिनियम, 1949 रद्द कर के बौद्ध समुदाय को इस मंदिर का प्रबंधन देने के लिए नए कानून निर्माण करने की मांग मैं आपके माध्यम से केंद्र सरकार से करता हूं।

महोदय, प्रधान मंत्री मोदी जी जब abroad जाते हैं, तब वहां कहते हैं कि मैं भगवान बुद्ध की भूमि से आया हूं। उन्होंने भगवान बुद्ध के पवित्र स्थल को जोड़ने के लिए बुद्ध सर्किट शुरू किया। हमारे नेता खरगे साहब के नेतृत्व में कर्णाटक में अत्यंत भव्य-दिव्य बुद्ध विहार की स्थापना भी की गई है। यह महान अनुभव जब देश में भगवान बुद्ध के विचार पर का काम करते हैं, तो बिहार के कुछ लोग, जो ऐसा काम कर रहे हैं, वह गलत है। सर, मेरी मांग है कि 1949 के एक्ट को abolish करना चाहिए और नया कानून बनाना चाहिए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Chandrakant Handore : Smt. Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri. Manoj Kumar Jha (Bihar), Shri Haris Beeran (Kerala), Shri Sanjay Yadav (Bihar), Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Prem Chand Gupta (Bihar) and Shri Anil Kumar Yadav Mandadi (Telangana).

Now, Shrimati Rekha Sharma on 'Demand to implement Creche Policy across the country to support working mothers and strengthen women's participation in the workforce'.

Demand to implement Creche Policy across the country to support working mothers and strengthen women's participation in the workforce

SHRIMATI REKHA SHARMA (Haryana): Mr. Deputy Chairman, Sir. I rise to emphasize the critical role of creche facility in boosting women's workforce participation and driving women-led development, a key pillar of *Viksit Bharat* 2047. Our structured childcare ecosystem is not just a social necessity but an economic imperative enabling women to contribute actively to nation building. Sir, under the visionary leadership of hon. Prime Minister, Shri Narendra Modi, the Government has championed women-led development, recognizing the empowerment of women, strengthening families, communities and the nation. His commitment to inclusive growth is reflected in the introduction of national minimum standard and protocol of creches, ensuring quality child care services, fostering a formal care economy, generating employment and reinforcing *Atmanirbhar Bharat*. The availability of creche facilities helps in reducing career breaks as many women are forced to leave their jobs due to lack of child care support. Haryana led the way as first to implement a Creche Policy in 2022, ensuring safe and accessible childcare for working mothers. It aims to open 500 creches under Creche Policy and has already opened 165 in first phase across 16 districts with plan to upgrade and equip them with modern facilities. The States like Karnataka and Odisha are also making progress. Sir, Creche Policy contributes to retaining experienced women professionals, thereby strengthening the economy and creating a more inclusive society. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Smt. Rekha Sharma: Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh), Shri Subhash Barala (Haryana), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Now, Shri K. Vanlalvena on 'Demand for declaring Lianpui Village, Mizoram as National Importance.